NATIONAL COMPANY LAW APPELLATE TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins) No. 1449 of 2019

IN THE MATTER OF:

Pandurang Shinde

Appellant

Vs.

Industrial Development Bank of India & Anr.

....Respondents

Present:

For Appellant:- None

For Respondent:-Mr. Abu John Mathew, Advocate for Respondent No. 1

ORDER (Virtual Mode)

25.05.2021: No appearance on behalf of the Appellant.

Ld. Counsel for the Respondent No. 1 submits that matter may be fixed for hearing.

As per notice of registry the matter has already been fixed for hearing on 18th June, 2021.

Let the matter be fixed for hearing on 18th June, 2021.

The Registry is directed to send the notice to the Appellant Counsel for next date of hearing.

[Justice Jarat Kumar Jain] Member (Judicial)

[Dr. Ashok Kumar Mishra] Member (Technical)